

ACT No. XXXIII OF 1861.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor-General on the 22nd November 1861.)

*An Act to amend the Schedule annexed to the Code of Criminal Procedure.*

Preamble. WHEREAS it is expedient to amend the Schedule annexed to the Code of Criminal Procedure ; It is enacted as follows:—

I. In lieu of the words “ Court of Session or Magistrate of the District” in Column 7 of the Schedule annexed to the Code of Criminal Procedure referring to Section 379 of the Indian Penal Code, there shall be read the words “ Court of Session or any Magistrate.”

Amendment of the Schedule as regards Section 379 of the Penal Code. II. In lieu of the words “ Court of Session or Magistrate of the District” in the two Clauses of Column 7 of the said Schedule referring to the provisions contained in Section 457 of the Indian Penal Code, there shall be read the words “ Court of Session or Magistrate of the District or Subordinate Magistrate of the 1st Class.”

Construction. III. This Act shall be read and taken as part of the Code of Criminal Procedure.

PRICE 6 PIES.